

118

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH: JODHPUR**

**ORIGINAL APPLICATION NO. 173/2007**

**Date of order: 21.07.2011**

**CORAM:**

**HON'BLE DR. K.B.SURESH, JUDICIAL MEMBER  
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER**

Likhma Ram S/o Shri Chokha Ram aged about 36 years, R/o Jorbir Kotari, PO Gadwala, District Bikaner, Ex. Casual Labour in Central Sheep and Wool Research Institute, Regional Station, Bikaner.

Mr.A.K.Kaushik, for applicant. ....Applicant.

**VERSUS**

- 1- Indian Council of Agricultural Research, Krashi Bhawan, New Delhi Through its Secretary.
- 2- Director, Central Sheep and Wool Research Institute, Avika Nagar, Via Jaipur.
- 3- Senior Administrative Officer, Central Sheep and Wool Research Institute, Avika Nagar, Via Jaipur.
- 4- Head of Division, Central Sheep and Woolen Research Institute, Regional Station, Bikaner.

Mr. V.S.Gurjar, for respondents. .... Respondents.

**ORDER**

**(Per Hon'ble Dr. K.B. Suresh, Judicial Member)**

The learned counsel representing the respondents submits that in pursuance of the records available, the applicant was considered for appointment and it was found not required to give him appointment for the reason of his inadequacy and order in respect of this, has already been passed. Learned counsel for applicant Mr. Kaushik, has also been heard. It would thus appear that if that be so, then the cause in the present case will no longer survive. Therefore, we direct the respondents to ensure the service of copy of the aforesaid order within a period of two weeks from the date of this order on the applicant, and he is granted liberty to challenge it if he so chooses.

2. The O.A. is disposed of as above with no order as to costs.

(Sudhir Kumar)  
AM

(Dr.K.B.Suresh)  
JM